



MANGALAYATAN UNIVERSITY JABALPUR 1ST JUSTICE S.L. KOCHAR NATIONAL MOOT COURT COMPETITION, 2024

16TH - 17TH NOVEMBER, 2024

Knowledge Partners



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 mootcourt.muj@gmail.com

The image shows the entrance gate of Mangalayatan University in Jabalpur. The gate is a large, modern structure with a yellow facade and white columns. The name 'MANGALAYATAN UNIVERSITY JABALPUR' is written in black capital letters across the top of the gate. The gate is flanked by two buildings with similar architectural style. In the foreground, there is a paved area and a small garden with pink flowers. A silver car is parked on the right side of the gate.

MANGALAYATAN UNIVERSITY JABALPUR

ABOUT THE UNIVERSITY

Mangalayatan University Jabalpur, the city's first private university, is rapidly expanding with ambitions to become an international educational hub. Committed to empowering youth through research-based education, the university aligns with the National Education Policy 2020, fostering holistic and purposeful learning. With dynamic and innovative programs, it nurtures minds and advances careers, preparing students for success in a constantly changing world.

Courses at the university are designed to meet global industry demands and follow the UGC's Choice Based Credit System (CBCS). The pedagogy incorporates modern IT tools, encouraging both self and community learning. A well-stocked library networked with national and international resources, virtual classrooms, and direct interaction with industry experts provide students with insights into current professional standards and market expectations.

ABOUT JUSTICE SHANTI LAL KOCHAR (FORMER JUDGE, M.P. HIGH COURT)



Justice Shanti Lal Kochar, born on October 26, 1948, completed his B.Com from Ravi Shankar University, Raipur, followed by an M.A. in Economics and an LL.B. from Hari Singh Gaur University, Sagar. He began his legal career in 1973 at the Madhya Pradesh High Court, Jabalpur, under Shri Satish Chandra Datt's guidance. By 1980, he established his independent practice, specializing in criminal, civil, and constitutional matters, and gained recognition for his cross-examination skills and innovative legal approach. Justice Kochar played a key role in shaping the law by appearing before the High Court in multiple full bench cases.

He was an active member of the State Bar Council from 1984 to 2001, serving four terms, and was its Treasurer for ten years. Elevated as a Judge of the Madhya Pradesh High Court on October 22, 2001, he served at the Indore Bench until his retirement in 2010. Post-retirement, he chaired the Bhopal Gas Leak Inquiry Commission from 2010 to 2015, further contributing to justice in one of India's most important legal investigations.

ABOUT FACULTY OF LAW

Welcome to the Faculty of Law at Mangalayatan University Jabalpur, where legal education meets excellence. In the words of Dr. Neeraj Prakash Rai, our visionary Associate Dean and Head of the Department, "I am proud to lead a team of distinguished faculty members and brilliant students dedicated to make this event a learning experience for all of us." Our dynamic and comprehensive curriculum combines theoretical knowledge with practical skills, preparing students to excel in the legal profession and beyond. With a distinguished team of faculty members, experts in their fields, we nurture critical thinking, analytical reasoning, and ethical values, ensuring our students are equipped to meet the challenges of tomorrow's legal world.

Whether you aspire to become a successful lawyer, a legal scholar, or a leader in the field of law and governance, our programs offer a solid foundation for your future endeavours. With state-of-the-art facilities, interactive classrooms, and opportunities for experiential learning, we ensure that our students receive a well-rounded education that prepares them for the challenges of the legal profession in the 21st century. Discover a path to academic brilliance, personal development, and thriving careers at the Faculty of Law, Mangalayatan University Jabalpur.

ABOUT MOOT COURT COMMITTEE

The Moot Court Committee of Mangalayatan University Jabalpur, is a vibrant and dynamic student-run organization dedicated to fostering a culture of legal excellence and advocacy. Under the guidance of Dr. Neeraj Prakash Rai, Chairman of the Committee, and with the leadership of Mr. Aishwarya Sharma and Ms. Srishti Dixit, our dedicated Convenors, the committee proudly organizes the 1st National Moot Court Competition. This prestigious platform allows students from across India to engage in intellectual debates, hone their argumentation skills, and showcase their expertise in legal research and analysis. The event promotes critical thinking, creativity, and effective communication, while also facilitating valuable networking opportunities with esteemed legal professionals and academicians.

ABOUT MOOT COURT COMPETITION

Mangalayatan University Jabalpur, is pleased to announce its 1st Justice S.L. Kochar National Moot Court Competition, 2024, a flagship event that aims to provide a unique platform for law students to showcase their legal skills, knowledge, and argumentation prowess. Through this competition we want to acknowledge Hon'ble Justice S.L. Kochar's profound contributions to justice and equitable jurisprudence, his dedicated efforts in bringing justice to the doorstep of the common man like in the tragic case of Bhopal Gas Leak. His dedication to upholding the rule of law continues to inspire future generations of legal professionals. We aspire to honor his legal journey by encouraging the law students to engage in fruitful legal discourse through this competition.

AWARDS AND PRIZES

- Winner: Rs. 31,000 + Certificate Course on Trademark Law + Internship Opportunity by Legal Librarium.
- Runner- Up: Rs. 16,000
- Best Memorial: Rs. 5000
- Best Mooter: Rs. 5000
- Best Researcher: Rs. 3000
- Internship Opportunity to all Prize Holders by Amikus Qriae.



ABOUT JABALPUR

Get ready to experience the perfect blend of legal academia and cultural charm in Jabalpur, home to the Principal Seat of the Madhya Pradesh High Court since 1956. This vibrant city, steeped in both legal significance and rich history, sets the stage for a unique moot court competition. Beyond the legal debates, participants can explore Jabalpur's breathtaking landscapes—marble cliffs at Bhedaghat, the stunning Dhuandhar Falls, and panoramic views from Madan Mahal Fort, all creating an unforgettable backdrop.

Known as the "Cultural Capital of Madhya Pradesh," Jabalpur seamlessly blends heritage with modern life. From the fascinating Rani Durgavati Museum to the serene Bargi Dam, the city offers participants more than just legal insight. Its central location and welcoming spirit make it easy to access and hard to forget. In Jabalpur, expect not only academic excellence but also the warmth, hospitality, and cultural vibrancy that define the heart of Madhya Pradesh.

TIMELINE OF THE COMPETITION



ORGANIZING COMMITTEE

Chief Patron

Prof. (Dr.) Panjab Singh, Chancellor
Shri Hemant Goyal, Advocate, Chairman

Patrons

Shri Sankalp Kochar, Advocate, M.P. High Court
Prof. (Dr.) KRS Sambasiva Rao, Vice-Chancellor
Prof. (Dr.) Vineeta Kaur Saluja, Pro Vice-Chancellor
Dr. B.S. Nagakishore, Registrar

Advisory Board

Shri Siddhant Kochar, Advocate, M.P. High Court
Ms. Vipra Kochar

Ms. Vratika Kochar

Prof. (Dr.) R. Venkata Rao, IIULER , Goa
Prof. Dharmendra K. Mishra, BHU, Varanasi
Prof. Arvind Jasrotia, Jammu University
Dr. M. Vasuja Devi, Director, R&D Cell
Dr. Ashutosh Saxena, Director, Administration

Prof. A. Rajendra Prasad
Prof. (Dr.) C.M. Rao
Prof. Priti Saxena, BBAU, Lucknow
Dr. Swati Saxena, Coordinator, IQAC
Shri Vineet Jain, General Manager

Convenors

Dr. Neeraj Prakash Rai, Convenor (+91 9329848092)
Ms. Srishti Dixit, Joint-Convenor (+91 8519001230)
Mr. Aishwarya Sharma, Joint- Convenor (+91 7987665953)

Members

Dr. Pooja Agrawal
Ms. Shivangi Sharma
Ms. Geeny Mourya

Dr. Pradeep Kumar Tiwari
Ms. Pratishtha Mishra
Ms. Vartika Pandey

Student Organizers

Pranshu Mishra, Coordinator (+91 9131626005)
Bhoomika Tripathi, Co- Coordinator, (+91 8962658768)
Mohd. Mustafa Raza Mansoori, Co- Coordinator, (+91 9109638307)
Anuja Bansal, Co- Coordinator, (+91 9131055521)

SCAN FOR MORE INFO



mootcourt.muj@gmail.com



mootcourtcommittee.muj



Moot Court Committee MUJ

COMPETITION RULEBOOK

GENERAL INFORMATION

Introduction-

1. This shall be called the Rules for the **1st Justice S.L. Kochar National Moot Court Competition, 2024**.
2. The Competition is being conducted by the Moot Court Committee of Faculty of Law at Mangalayatan University, Jabalpur.
3. The Competition shall be held from **16th to 17th November, 2024 offline** at Mangalayatan university, Jabalpur.
4. The National Moot Court Competition 2024 shall consist of the Two Preliminary Round, the Researcher's Test, the Quarter Final Rounds, the Semi- Final Round and the Final Round.
5. **Preliminary Oral Round:** - This round will be open to all teams who have successfully registered for the Competition. The Competition shall have two Preliminary Oral Rounds. Based on the merit of the total score from both the Preliminary Rounds, 8 teams shall qualify for the Quarter Final rounds.
6. **Advanced Rounds** - The Advanced Oral Rounds shall consist of Quarter Final Round (8 teams), Semi-Final Round (4 teams), and the Final Round (2 teams).
7. The Competition shall be conducted in accordance with the rules mentioned hereunder. Participants are required to adhere to the rules and guidelines prescribed herein.

Definitions-

1. "Organizers" shall mean Moot Court Committee, Faculty of Law, Mangalayatan University, Jabalpur.
2. "Bench" means the members duly invited to adjudicate the rounds.
3. "Clarification" means the procedural order (s) and/ or any explanation (s) published by the organizers concerning a query posed by any participating team in the competition within the given deadline.

4. “Competition” denotes the 1st S.L. Kochar National Moot Court Competition, 2024.
5. “Draws of Lots” means the match-up between the teams in oral rounds to determine court-room fixtures.
6. “Identity” means any fact pertaining to the identity of the Team, its members, or the Institution/College/University represented by the Team and the state or region where such Institution/College/University is located and includes any identification marks/seal of the Team.
7. “Moot Proposition” means the Moot Problem of the Competition released by the Organizers.
8. “Oral Submissions” means the oral pleadings before the Bench.
9. “Participating Institution” shall be presumed to be the parent institution of the participating teams.
10. “Participating Team” means the team which is eligible to participate in the competition after completion of the registration procedure.

Date and Venue-

1. **Date:** 16th November – 17th November 2024
2. **Venue:** Mangalayatan University, Jabalpur- NH-30, Mandla Road, Near Sharda Devi Mandir, Richai, Barela, Jabalpur, Madhya Pradesh- 483001

Eligibility and Team Composition

1. All students duly enrolled and pursuing a full-time 3-year LL.B. program or a 5-year integrated LL.B. or LL.M. program from the Institution/University recognized by the Bar Council of India or equally competent authority shall be eligible to participate in the competition.
2. **Maximum of 2 teams** from an institute can register for participation.
3. In case of any ambiguity, the Organizers reserve the right to decide thereto, which shall be final and binding.
4. Each team shall constitute a minimum of **2 members** and a maximum of **3 members**. Under no condition shall a team consisting of more than 3 members be allowed to participate.
5. Each team shall comprise a maximum number of three members (two speakers and one researcher) or a minimum number of two members (one speaker and one speaker-cum-researcher).

Official Language

The official language of the competition shall be **English**, for written as well as oral submissions.

Team Code Allotment

1. After successful registration, each team shall be allotted a Team Code, which shall be communicated to them via **email of the Point of Contact**. Teams are required to use the Team Code in their memorials and oral submissions to identify themselves.
2. Revealing personal identification details in the written or oral submissions shall be penalized.

Dress Code

1. Participants shall be in advocate's attire throughout the conduct of the Competition (Inaugural Ceremony, Draw of Lots, Oral Rounds, Valedictory Ceremony and Prize Distribution) in the manner provided below.
2. For Men- Formals (White formal shirt with black formal trousers, black tie, a black blazer and black shoes); and
3. For Women- Formals (White formal shirt with black formal trousers/skirt, a black blazer and black shoes)

Clarification

1. The teams seeking clarifications regarding the moot problem shall send in their queries through email to: mootcourt.muj@gmail.com on or before **01st November, 2024, 11:59 P.M. IST**. The subject of the clarification email must be **“Seeking Clarification – NMCC 2024”**.
2. No requests for any clarification shall be entertained post this deadline unless the Organizers deem it appropriate to address any such query.
3. All clarifications will be released by **2nd November, 2024** and shall be released via email/ WhatsApp groups for the perusal of all teams.
4. In case of any delay or change in the responses to the clarifications, the Organizers shall inform the team member who is the official point of contact.
5. No queries regarding the moot problem shall be addressed by any organizer member or student volunteer personally.

Anonymity

1. Each team shall be allotted a team code upon final registration.
2. Teams are forbidden from disclosing their identities to the judges or other participating teams or anywhere in their written submission; and must only use their respective team codes for all correspondence for the purpose of this Competition except with the administrators.
3. Disclosure of identity shall ensure immediate disqualification.

REGISTRATION AND PAYMENT

1. Interested teams are required to register for the Competition by completing the Registration Form. Registration shall not be accepted through any means other than the Registration Form.
2. The participants are requested to fill the **registration form** provided in the link below and attach the scanned copies of **Annexure A and Annexure B** along with the **payment screenshot** in the form.
3. The link for registration form is provided [here](#). For any queries, please contact mootcourt.muji@gmail.com .
4. The teams must also mention the email ID of either the respective committee or the **head/dean** of their institution in the Registration Form. The deadline for registration is **30th October 2024 (11:59 P.M. IST)**.
5. Payment of **INR 2,500/- (without accommodation) and INR 5,000/- (with accommodation) per team** is required to be paid at the time of registration through the UPI ID/ QR Code/ Bank Transfer provided in the registration form as well as in the brochure.
6. Thereafter, the teams will be provided with a Team Code. At any stage of the competition, a team must be identified only by the allotted team code. All team members must refrain from disclosing the identity of their institution at any time in any manner during their participation in the competition. **Non-compliance** with this rule shall lead to severe penalty or disqualification, as determined by the Organizers.
7. **The details for the payment of Registration Fee through Bank transfer are provided below:**

Bank: State Bank of India
Name: Mangalayatan University
Account No: 39524800107
IFSC: SBIN0010824
Branch: Barela

OR SCAN TO PAY



MANGALAYATAN UNIVERSITY
JABALPUR

8. In the Registration Form, the participating team shall indicate which member shall be an **official point of contact** for the organizers and such person shall be responsible for all official communication between the Organizers and the participating team.
9. In the event a team notifies the Organizers of its withdrawal or absence from participation in the competition, such team **SHALL NOT** be entitled to the refund of the registration fee or any amount which has been paid in the registration process.
10. Submissions of incomplete forms and/or registration via email will not amount to successful registration and shall not be considered. In any such

event, the decisions of the organizers regarding the mode of submission in such cases shall be final.

ORAL ROUNDS & RESEARCHER'S TEST

1. In each oral round a team will be represented by two speakers who present arguments.
2. The results for the oral rounds will be on the scoring basis.
3. In the event of a **tie** between the two teams in the oral round, the memorial scores will prevail.

4. Preliminary Rounds

- a) Each team will get a total of **15 minutes** to present their case. The time **includes** questioning by judges.
- b) The division of time is at the discretion of the team members, subject to a maximum of **7 minutes per speaker**.
- c) Division of time should be informed to the Court Assistants / Clerks before the beginning of the rounds.
- d) The oral arguments need not be confined to the issues presented in the memorials.
- e) Rebuttal and Sur-rebuttal are allowed at the discretion of the Judges. A maximum of **5 minutes** maybe allowed for rebuttal or surrebuttal. **Sur-surrebuttal is not allowed** under any circumstance.
- f) Judges may at their **discretion**, extend the time allotted for the oral arguments up to a maximum of **10 minutes**.
- g) Maximum scores for the oral rounds shall be **100 points** per speaker per Judge.
- h) In case any opponent team fails to appear in an oral round, the round shall be conducted **ex-parte** and the scoring shall be done as if the defaulter team had been presenting and arguing.
- i) All teams **may** carry with themselves any case law and authorities which they intend to refer to in a **compendium**.

5. Quarter- Final Round

- a) Each team will get a total of **20 minutes** to present their case. The time includes questioning by judges.
- b) The division of time is at the discretion of the team members, subject to a maximum of **10 minutes per speaker**.
- c) Division of time should be informed to the Court Assistants / Clerks before the beginning of the rounds.
- d) Rebuttal and Sur-rebuttal are allowed at the discretion of the Judges. A maximum of **5 minutes** maybe allowed for rebuttal or surrebuttal. **Sur-surrebuttal is not allowed** under any circumstance.
- e) Judges may at their **discretion**, extend the time allotted for the oral arguments up to a maximum of **10 minutes**.
- f) Maximum scores for the oral rounds shall be **100 points** per speaker per Judge.
- g) In case any opponent team fails to appear in an oral round, the round shall be conducted **ex-parte** and the scoring shall be done as if the defaulter team had been presenting and arguing.

6. Semi -Final Round

- a) Each team will get a total of **30 minutes** to present their case. The time includes questioning by judges.
- b) The division of time is at the discretion of the team members, subject to a maximum of **15 minutes per speaker**.
- c) Division of time should be informed to the Court Assistants / Clerks before the beginning of the rounds.
- d) Rebuttal and Sur-rebuttal are allowed at the discretion of the Judges. A maximum of **10 minutes** maybe allowed for rebuttal or surrebuttal. **Sur-surrebuttal is not allowed** under any circumstance.
- e) Judges may at their discretion, extend the time allotted for the oral arguments up to a maximum of 10 minutes.
- f) Maximum scores for the oral rounds shall be **100 points** per speaker per Judge.

- g) In case any opponent team fails to appear in an oral round, the round shall be conducted **ex-parte** and the scoring shall be done as if the defaulter team had been presenting and arguing.

7. Final Round

- a) Each team will get a total of **45 minutes** to present their case. The time includes questioning by judges.
- b) The division of time is at the discretion of the team members, subject to a maximum of **22 minutes per speaker**.
- c) Division of time should be informed to the Court Assistants / Clerks before the beginning of the rounds.
- d) Rebuttal and Sur-rebuttal are allowed at the discretion of the Judges. A maximum of 10 minutes may be allowed for rebuttal or surrebuttal. Sur-surrebuttal is not allowed under any circumstance.
- e) Judges may at their **discretion**, extend the time allotted for the oral arguments up to a maximum of **20 minutes**.
- f) Maximum scores for the oral rounds shall be **100 points** per speaker per Judge.

8. Researcher's Test

- a) The identified researcher during the formal registration shall take the researcher's test.
- b) In the case of a **two-member team**, one of the members of the team will be allowed to take the Researcher's test.
- c) The test shall contain questions related to the moot problem and the relevant law.
- d) It shall be an offline **pen and paper-based test**.
- e) Time allotted for the test will be 30 minutes
- f) The use of mobile phones, laptops, or any other electronic gadgets/written material is strictly prohibited during the Researcher Test.
- g) In tabulation of results for the researchers' test the total marks obtained by the researcher will be considered.
- h) In case of a tie, the researcher with the **higher memorial score** will be allotted a higher rank. If the tie still subsists, then the rank shall be determined by a **toss of coin**.

SCORING

1. Criteria for **Memorial evaluation** is provided below:

S.No	Marking Scheme	Marks Allotted
1.	Knowledge Of Facts & Law	20
1.	Proper & Articulate Analysis	20
3.	Extent & Use Of Research	20
4.	Clarity And Organization	20
5.	Correct Format And Citation	10
6.	Grammar & Style	10
	GRAND TOTAL	100

2. Criteria for **evaluation of Oral Rounds** is provided below:

S. No	Marking Scheme	Marks Allotted
1.	Knowledge Of Facts & Law	25
2.	Logic & Reasoning To Apply The Legal Principles	20
3.	Ingenuity & Ability To Answer Questions	20
4.	Time Management & Organization	15
5.	Court Etiquettes/ Difference To The Court	10
6.	Persuasiveness	10
	Grand Total	100

MEMORIAL GUIDELINES

General Information:

1. The Teams are expected to strictly adhere to the rules regarding the submission of Memorials. Non-adherence to the same will attract penalties as provided under the Rules.
2. Each team must prepare Memorials for **both sides** of the dispute.
3. The Memorial shall not contain any form of identification apart from the Team Code. If any such identification or mark, symbol, etc. which has the effect of identifying the team is found on the Memorial, it shall result in instant disqualification of the participating team.
4. The Memorial must be submitted in both soft copy and hard copy.
5. The teams shall submit the soft copy of the Memorial, in “**pdf**” form only on or before **7th November, 2024 by 11:59 P.M. IST** through the E-mail provided i.e. mootcourt.muji@gmail.com
6. Each Team must send **2 (two) separate pdf file attachments**, one attachment containing the written submissions from each side.
7. The name of the Memorial should be according to the Team Code and the side for which the Written Submission is prepared.
8. The Team Code must be ascribed on the top right corner of the cover page.
9. Teams appearing for Oral Rounds must submit **8 (eight) hard copies of memorials**, i.e., **4 (four) hard copies of the memorial each side**, at the time of reporting at the venue of the Competition at the **Registration Desk on 16th November, 2024**.
10. Registration for the Oral Rounds shall be deemed complete only on submission of the **8 (eight) hardcopies** of Memorials on **16th November, 2024** at the **Competition venue**.

Contents of the Memorial:

The Memorial must contain the following contents in the order as stated below:

1. **Cover Page:** The Cover Page must be **BLUE** for Appellant/ Petitioner and **RED for Respondent**. A **penalty of 1 (One) mark** per side shall be levied in case the team uses the wrong cover page in their Memorial.
2. The Cover Page of the Memorial must contain the following information:
 - (a) The ‘Team Code’ in the top right corner.
 - (b) The ‘Name’ and ‘Year’ of the Competition.

- (c) The name of the Case (Case Title).
 - (d) The 'Side' for which the Memorial has been prepared.
 - (e) The name of the 'Forum' resolving the dispute.
3. List of Abbreviations;
 4. Index of Authorities: The Index of Authorities must list all the authorities cited in the memorial.
 5. Statement of Jurisdiction;
 6. Statement of Facts: The Statement of Facts must contain a concise statement of the relevant facts to the dispute. As far as may be, the Statement of Facts should be limited to the stipulated facts and legitimate inferences which can be drawn from those facts. Argumentative facts are prohibited.
 7. Issues Raised;
 8. Summary of Arguments: The summary of arguments should contain a summary of the substance of the arguments, and should not merely be the production of the various headings and sub-headings of arguments.
 9. Pleadings/Arguments Advanced: All legal arguments must be limited to the Pleadings/Arguments Advanced section of the Memorial. The Arguments Advanced shall not exceed 20 pages.
 10. Prayer: The Prayer shall not exceed 1 page.
 11. Compendiums (if any)
 12. Exhibits (optional)

Formatting Guidelines:

1. Team Code: The Team Code must be ascribed to the top right corner of the cover page.
2. Margin: The Memorial must maintain an equal margin of 1 inch on all sides.
3. Basic compliance for Memorial: The Memorial (including the preliminary pages and excluding the cover page) shall adhere to the following mandatory specifications:
 - a) Paper size: A4
 - b) Citation Style: Bluebook 20th Edition
 - c) Font style: Times New Roman
 - d) Font size: 12,
 - e) Footnote Font Style: Times New Roman
 - f) Footnote Font Size: 10

- g) Line spacing: 1.5,
- h) Text alignment: Justified.

4. Plagiarism: The written submissions in the memorials will not be plagiarized. A similarity index of more than **20%** considering the standard exclusions, is not acceptable.
5. Memorials and Compendiums should be in spiral binding.
6. Pages should be numbered at the bottom middle.
7. The memorial shall not contain any photographs/sketches.

Exchange of Memorials:

1. The Exchange of Memorial for the Preliminary Round will be on **15th November, 2024 (softcopy)** and **16th November, 2024 (hardcopy)**.
2. The memorial exchange for the advanced rounds of the Competition shall take place prior to the commencement of the advanced rounds (Quarter-Finals, Semi-Finals, and Finals) wherein hardcopies of the respective memorials shall be provided.
3. Teams are **prohibited** from making any remarks on the opponent's Memorial, i.e. the exchanged memorial. Teams are also prohibited from making any copies of the opponent's Memorial, electronically or otherwise.

Scouting

1. Teams will not be allowed to observe the oral rounds of any other teams.
2. Scouting is strictly prohibited.
3. Scouting by any of the teams will result in disqualification.
4. Any team can file a written complaint with the organizing committee, regarding a case of scouting.
5. The organizing committee and faculty in charge decision will be final.
6. The researchers shall sit with the speakers at the time of the orals and shall not attend the court sessions of any other team participating in the competition.

AWARDS AND PRIZES

The following awards shall be awarded in the Competition:

- Winner: Rs. 31,000 with Winner Trophy + Certificate Course on Trademark Law + Internship Opportunity by Legal Librarium.
- Runner- Up: Rs. 16,000 with Runner-Up Trophy
- Best Memorial: Rs. 5000 with Trophy
- Best Mooter: Rs. 5000 with Trophy
- Best Researcher: Rs. 3000 with Trophy
- Internship Opportunity to all Prize Holders by Amikus Qriac.

Certificate of participation shall be given to all the participating teams. The awards, certificates of merit and certificates of participation shall be announced during the valedictory ceremony to be conducted on November 17th, 2024. The hard copy of the same shall be provided to the respective teams and prize money shall be deposited in the account details provided by the winners.

ACCOMMODATION AND FOOD

1. To avail the accommodation, teams must attach the scanned copy of Annexure B in the registration form.
2. Accommodation shall be provided by the Organizers to the designated category of Participants of each team for the **two nights and two days** of the competition. The teams are requested to leave the accommodation by **18th November, 2024, 10:30 AM IST (checkout time)**.
3. Teams opting to stay at the accommodation site beyond the designated competition days will be responsible for bearing the **additional costs** incurred. The teams may seek advice for the same from the organizers.
4. Teams will be responsible for arranging travel from Railway Station/ Airport to the accommodation site. **Any changes in this rule will be duly notified.**
5. Accommodation shall be provided on a sharing basis and no independent accommodation will be made available.
6. All facilities shall be provided only to the registered members of a team and **no additional members**, parents, observers, coaches or faculty advisors shall be accommodated at any cost.

7. The Organizers shall arrange Breakfast, Lunch, High- Tea and Dinner only for above **2 days** of the competition, i.e., **16th to 17th November, 2024** for all participants, as applicable.

DISPUTE RESOLUTION

1. The participants in the competition shall abide by the spirit of the competition and shall endeavor to conduct activity according to best of their ability and co-operation.
2. In case of any dispute or difficulty arising out of or during the course of the competition, the organizing committee shall have the sole and absolute authority to remove such difficulty and resolve the dispute.
3. The marks given by the judges will be final and binding to both the teams for which the organizing committee is not answerable.

PENALTIES

Teams shall not disclose their identity, i.e., the name of their institution, city, etc. or any other information which has the effect of disclosing their identity and affiliation with a particular university or institution. Such disclosure shall result in disqualification subject to the discretion of the Organizers.

MISCELLANEOUS

1. **Copyright:** The copyright with regard to the memorials submitted for participation in the Competition is assigned by participants and shall also vest completely and fully with the Organizers. The participants shall certify the originality of the memorials and the materials used and shall be responsible for any claim or dispute arising out of further use and exhibition of these materials. The Organizers shall have the right to publicly display, distribute either electronically or otherwise and they shall not be responsible for any liability to any person for any loss caused by errors or omissions in this collection of information, or for accuracy, completeness or adequacy of the information contained in these materials.
2. **General Etiquette:** The participants are expected to behave in a dignified manner and not to cause any unnecessary inconvenience to the organizers.

Distance to the Judges during the Moot Court Competition is to be maintained within and outside the Court room. The Organizers reserve the right to take appropriate action for any unethical, unprofessional and immoral conduct.

3. **Power to Amend or Alter Rules:** The rules mentioned herein are not exhaustive. The Organizers reserve the right to alter, amend or add to the rules mentioned herein at any point in time. All decisions made by Organizers in case of any disputes, doubts or related issues shall be final and binding. Imposition of all penalties including disqualification rests solely with the organizers in case of failure to comply with the rules mentioned herein.

CONTACT DETAILS

In case of any queries or clarifications regarding the competition feel free to mail your queries at mootcourt.muj@gmail.com

Pranshu Mishra: +91 9131626005

Bhoomika Tripathi: +91 8962658768

Mohd Mustafa Raza Mansoori: +91 9109638307

Anuja Bansal: +91 9131055521

MANGALAYATAN UNIVERSITY
JABALPUR

ANNEXURE A

MANGALAYATAN UNIVERSITY, JABALPUR 1ST JUSTICE S.L. KOCHAR NATIONAL MOOT COURT COMPETITION, 2024

INSTRUCTIONS: All participating teams are to fill in the details in **capital letters** and a scanned copy of the filled form should be attached to the Registration Form link provided below to expedite allotment of the team code. Please read the Rules and Regulations of the competition before submitting this registration form.

[Registration Form Link](#)

1. Participating University/ College Details

Name of University/ College: _____

Address: _____

Name of Dean/ HOD: _____

Telephone No.: _____

E-mail: _____

Website: _____

2. Contact Person (A member of the team to whom all communication related to the competition shall be made)

Name: _____

Phone: _____

E-mail: _____

3. Team Details

Two-Member Team

Three-Member Team

(In case of Two-Member Team, fill in the same details in Researcher's column)

a. Details of Speaker 1

Name: _____

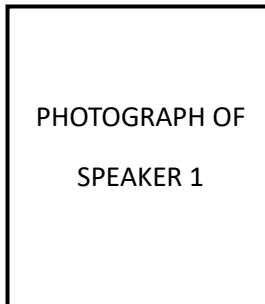
Father's/ Mother's Name: _____

Gender: _____

Course: _____ Year: _____

Mobile No. _____ E-mail: _____

Sign: _____



b. Details of Speaker 2

Name: _____

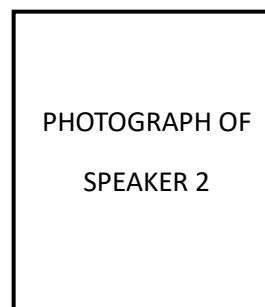
Father's/ Mother's Name: _____

Gender: _____

Course: _____ Year: _____

Mobile No. _____ E-mail: _____

Sign: _____



c. Researcher

Name: _____

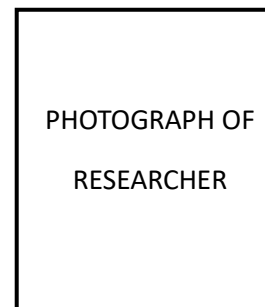
Father's/ Mother's Name: _____

Gender: _____

Course: _____ Year: _____

Mobile No. _____ E-mail: _____

Sign: _____



Seal of Dean/ HOD

Signature of Dean/ HOD

ANNEXURE B

MANGALAYATAN UNIVERSITY, JABALPUR

1ST JUSTICE S.L. KOCHAR NATIONAL MOOT

COURT COMPETITION, 2024

TRAVEL PLAN

Name of Participating Institute: _____

Arrival Details:

Mode of Travel: Airways/ Railways/ Roadways: _____

Train/ Flight/ Bus Travels Name: _____

Arrival Date: _____ Arrival Time: _____

Departure Details:

Mode of Travel: Airways/ Railways/ Roadways: _____

Train/ Flight/ Bus Travels Name: _____

Dep. Date: _____ Dep. Time: _____

DECLARATION BY TEAM MEMBERS

We hereby certify that the information given by us is true and complete in all material. We also undertake to abide by the Rules and Regulations of the Moot Court competition.

Signature of Speaker 1 Signature of Speaker 2 Signature of Researcher

Date: _____

Seal of Dean/ HOD

Signature of Dean/ HOD

MOOT PROPOSITION

1. Khushi Mehra is a 23-year-old medical student at the Government Medical College of Tabalipuram, a city in the State of Manas Pradesh, Indiana. Tabalipuram is considered as the cultural and religious capital of the State and the people of the city deeply value old customs and traditions. While interning in the hospital, Khushi met a patient named Rajeev, who was 28 years old, and they developed a strong bond between each other. While getting discharged from the hospital, Rajeev gifted Khushi a bouquet with a note reading, “A compassionate doctor like you will undoubtedly make a wonderful wife”.
2. Their connection blossomed into a romantic relationship in 2019, built on mutual respect and love for each other. After being in a good relationship for some time, they decided to explore the possibility of living together, for which they finalized an apartment in Tabalipuram, portraying themselves as husband and wife.
3. Immediately after renting the apartment, they entered into a notarized agreement dated 06th December 2023, to define the rights and liabilities of the parties in the live-in relationship, which clearly stated that –
 - A. During the period of their stay, if sexual intimacy develops between the two, then the parties shall be barred from initiating any criminal action.
 - B. All the expenses between the two shall be shared equally.
 - C. In any case, if Khushi becomes pregnant, it shall be Khushi's sole responsibility to raise the child.
 - D. The decision to marry shall be based on the mutual consent of both parties, depending upon their experience in a live-in relationship.
4. On 25th December 2023, both were invited to Rajeev’s house in Topal, a city 200 kilometers away from Tabalipuram, for a housewarming ceremony for which Rajeev’s mother especially invited Khushi’s parents. At the Lunch table, there was a heated argument between their mothers on the issue of the compatibility of Rajeev and Khushi owing to their different tastes, choices and lifestyles. In front of Rajeev and Khushi, Rajeev’s mother categorically stated, “I will never allow my son to

marry such a girl...!” Everyone in the room went completely silent after this.

5. A few hours later, Khushi and Rajeev left Topal and went to their rented apartment in Tabalipuram. When Khushi and Rajeev were alone in their house, they argued about their mother’s insensitive attitude. Khushi dismissively stated, “I don’t think you’ll ever be able to stand up for me”. Rajeev held Khushi’s hand and said, “Don’t worry, I’ll take care of you for the rest of your life”. Hearing this, Khushi melted into the arms of Rajeev, and they forgot all the arguments and further engaged in sexual intercourse. Rajeev captured the intimate relationship on his mobile phone with Khushi's consent.
6. About a month later, Khushi realized that she was pregnant. She communicated this information to Rajeev. Listening to this, Rajeev was shocked, and he immediately advised Khushi to abort the child. Khushi disagreed with the advice, and she insisted that both of them marry as soon as possible. To which Rajeev replied, "I will go back to Topal to convince my parents of this marriage, and then I'll return with their reply in a day.”
7. Rajeev never returned and sent Khushi a WhatsApp message stating, “From the beginning, things were pretty clear, and there was no plan of marriage, but still, I had a word with my parents regarding this matter. They completely refused this idea. I belong to a conservative family where my parents make all the decisions, and I cannot disobey them.” Soon after, he blocked Khushi from all the social media platforms.
8. Khushi felt helpless and paranoid due to the message and the act of getting blocked by Rajeev. She dropped an SMS to Rajeev that she is going to lodge an FIR against Rajeev for the offence of rape on the false pretext of marriage. In response, Rajeev threatened to leak their intimate videos recorded on the night of 25th December 2023 if she took any legal action against him.
9. Khushi offered Rajeev a compromise stating that if he agreed to pay Fifty Lakh Rupees to her as compensation for Rajeev’s breach of promise to marry, she would drop her plans to file a complaint and settle their matter out of court. Rajeev accepted Khushi's offer, gave her Fifty Lakh Rupees, deleted the video, and asked her not to take any legal action.

10. After accepting Fifty Lakh Rupees from Rajeev as part of their settlement, both remained normal for a few days. But Khushi was emotionally depressed about the fact that her child would never get the name and love of a father. Overcome with these emotions, she lodged an FIR in Tabalipuram against Rajeev for rape on the pretext of marriage under the Indiana Penal Code, 1860. Rajeev was informed by Tabalipuram police station about lodging an FIR and that he had to be present at the Police Station the next day.
11. Rajeev felt a deep sense of betrayal, and to take revenge on Khushi, Rajeev uploaded a video on “YouLook”, an online platform to share videos, narrating the incident and the “extortion” technique used by Khushi to the general public stating that “I have been hurt and betrayed by someone I trusted, and I am not alone. I have seen a trend where women manipulate and exploit guys like me emotionally and financially”. Soon after the video was posted, it went viral all over the internet.
12. Khushi requested that the “YouLook” platform take down the video, but the platform rejected the request because it did not violate its community guidelines. Aggrieved, Khushi approached the YouLook Grievance Redressal Officer appointed under the Intermediary Guidelines of 2021. The officer ordered the video to be removed from the platform immediately.
13. On 3rd February 2024, Rajeev approached the High Court of Manas Pradesh under Article 226 of the Constitution of Indiana to quash the FIR and challenge the legality of the order passed by the Grievance Redressal Officer.
14. During the proceedings, Rajeev presented texts and emails where Khushi expressed her understanding of Rajeev’s familial pressures. He also introduced testimony from mutual friends who confirmed that he had discussed his family’s concerns with Khushi early in the relationship.
15. Khushi argued that Rajeev knew from the outset that he would never marry her due to caste and family issues but concealed this fact to continue their relationship. They presented a series of text messages where Rajeev continued to reassure Khushi of marriage even when he was allegedly aware that his family would disapprove. Furthermore, Khushi argued that Rajeev’s repeated promises to “sort things out” amounted to deliberate misrepresentation.

16. The High Court of Manas Pradesh delivered a verdict dated 11th March 2024 against Rajeev, citing that his Right to Free Speech is subject to reasonable restrictions under Article 19(2) of the Constitution of Indiana, and subsequently, the platform was justified in taking down the video. Secondly, the court stated that it was too early to quash the petitioner's FIR and let the trial court decide the matter after appraising all the evidence. The court clarified that the judgement should not interfere with the case's merits.

17. Aggrieved by the verdict of the High Court, Rajeev approached the Hon'ble Supreme Court of Indiana and filed a Special Leave Petition under Article 136 of the Constitution of Indiana. After issuing a notice to all the parties, the Hon'ble Supreme Court listed the matter for Final hearing.

Following Issues are raised before the Hon'ble Supreme Court of Indiana: -

1. Whether the Special leave petition is maintainable under Article 136 of the Constitution of Indiana?
2. Whether the act of sexual intercourse was on the false pretext of marriage and thus amounts to rape u/s 375 of IPC and further, whether Rajeev can be held liable for an offence u/s 69 of BNS?
3. Does the action of the Grievance Redressal Officer violate Rajeev's fundamental right to Freedom of Speech and Expression?
4. Can the YouLook Platform be held liable for violation of the Right to Privacy of Khushi?

NOTE:

1. The laws of Indiana are Pari Materia to the laws of India.
2. The Counsels representing both sides must address the issues mentioned explicitly in the moot problem.
3. The facts of this Moot Proposition are purely a work of fiction and purely intended for academic purposes.